## COURT-I

### IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

## <u>APPEAL NO. 387 OF 2017 &</u> IA NO. 1102 OF 2017 & IA NO. 903 OF 2018

# Dated: 19th July, 2018

## Present: Hon'ble Mr. I. J. Kapoor, Technical Member Hon'ble Mr. Justice N. K. Patil, Judicial Member

#### In the matter of:

Southern Power Distribution ( Andhra Pradesh Ltd. Versus.	Com	pany of	Appellant(s)
Andhra Pradesh Electricity R Commission & Anr.	egu	latory	Respondent(s)
Counsel for the Appellant(s)	:	Mr. Basava Prabhu Ms. Prerna Singh Ms. Aarushi Patil	ı S. Patil, Sr. Adv.
Counsel for the Respondent(s)	:	Mr. K.V. Mohan Mr. K.V. Balakrisha	in for R-1

Mr. Krishnan Venugopal, Sr. Adv. Ms. V. Santhanalakshmi Mr. A. Venayagam Balan for R-2

Ms. R. Mekhla

## <u>ORDER</u>

### IA NO. 903 OF 2018

#### (Appln. for condonation of delay in filing amended memo of parties)

In this application, the applicant/appellant has prayed that delay in filing amended memo of parties may be condoned.

We have heard learned counsel for the applicant and perused the explanation offered for the delay in filing amended memo of parties. We

find the explanation to be acceptable. Sufficient cause has been made out. Hence, delay in filing amended memo of parties is condoned and amended memo of parties is taken on record. Application is disposed of.

## APPEAL NO. 387 of 2017

List the matter for hearing on 09.08.2018.

(Justice N. K. Patil) Judicial Member (I. J. Kapoor) Technical Member

ts/mk